

document containing that opinion or advice... on the Table."

MR. SPEAKER: No, he did not quote from it. Nowhere he said that.

SHRI EDUARDO FALEIRO: Why is he not doing it?

MR. SPEAKER: You wanted that, but he did not say anything.

SHRI EDUARDO FALEIRO: Why? (Interruptions)

SHRI SAUGATA ROY: He referred to the Governor's Report. Let it be laid on the Table of the House.

MR. SPEAKER: I don't think it arises now. Order please. Let us pass on to the next item.

Report of Committee—Shri Kanwar Lal Gupta.

COMMITTEE ON PAPERS LAID ON THE TABLE

SIXTH REPORT

SHRI KANWAR LAL GUPPTA (Delhi Sadar): Mr. Speaker, Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

MR. SPEAKER: Now, Statement by the hon. Minister of Parliamentary Affairs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Speaker, Sir, with your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1979 will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

- (a) The Constitution (Forty Seventh Amendment) Bill, 1978.
- (b) The Union Duties of Excise (Distribution) Bill, 1979.
- (c) The Estate Duty (Distribution) Amendment Bill, 1979.
- (d) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979.

(3) Discussion regarding disclosure in the book entitled "A Dangerous Place" by Mr. Moynihan about payment of money by the American Government in connection with elections in India at 4 P. M. on Monday, the 7th May, 1979.

SOME HON. MEMBER. rose.

MR. SPEAKER: One by one. I will call one by one; I will call all; those who have given me notices,

SHRI ANNASAHEB GOTKHINDE (Sangli): Mr. Speaker, Sir, I want to say... ..

MR. SPEAKER: Please take your seat. You have been absent for some days, I know.

SHRI ANNASAHEB GOTKHINDE: Point of order, only one minute, Sir.

MR. SPEAKER: You have not given notice. Others have given notice. You must give notice.

SHRI ANNASAHEB GOTKHINDE: My point is very simple. It is this. The hon. Minister in his statement regarding Constitution Amendment Bill said 'Forty-seventh' Amendment. It should actually be 'Forty-Ninth' Amendment. If it 47th or 49th Amendment which we are going to discuss?

MR. SPEAKER: Is it 47th or 49th?

SHRI RAVINDRA VERMA: 47th: